

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(10) C.P.(IB)-1684/7/(MB)/NCLT/2017

CORAM:

Present : SH. B.S.V. PRAKASH KUMAR,
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY
LAW TRIBUNAL ON 25.06.2018

NAME OF THE PARTIES : Redref Finance & Investment Pvt. Ltd.
V/s.
Sunshine Caterers Pvt. Ltd.

SECTION OF THE COMPANIES ACT :7 of I&B Code 2016.

ORDER

1. The Learned Representatives of both the sides are present.
2. By consent the matter is adjourned to **31.07.2018**.

SD/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

25.06.2018.

Gajanan/aah

Office Note

1. On perusal of MA No.108/2018 filed by the Petitioner and on perusal of reply of the Respondent, following queries are to be answered by the Applicant on the next date of hearing :-

- i. Why in the Petition bearing No. CP 1684/2017 the Debt amount is claimed as ₹2,62,00,000/-, although it is accepted that ₹45 Lakhs has allegedly been received?
- ii. Whether there was any Agreement on the basis of which the impugned amount was advanced as a Financial Debt?
- iii. Whether the outstanding Debt as reflected in the Balance Sheet of the Corporate Debtor tallies with the Debt amount as shown in the Books of Accounts of the Petitioner as a Financial Creditor?
- iv. Whether the Financial Creditor maintains Balance Sheet and other accounts? If so, furnish along with the Ledger Account of the Corporate Debtor on the next date of hearing.

2. Matter is already listed for hearing on **31.07.2018**.

SD/-

(M.K. SHRAWAT)
Member (Judicial)

Date : 20.07.2018

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